

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.15940 of 2017

Asha Kumari

... .. Petitioner/s

Versus

The State Of Bihar & Ors

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Dhananjay Mishra

For the Respondent/s : Mr. KAMESHWAR KUMAR -GP17

CORAM: HONOURABLE MR. JUSTICE ANIL KUMAR UPADHYAY
ORAL ORDER

2 10-11-2017 Issue notice to the respondent No. 7 both under ordinary process and registered cover with A.D. for which requisites, etc. must be filed within two weeks.

The respondents are directed to file counter affidavit within a period of six weeks specifically meeting the averments made in the writ petition.

In the event the counter affidavit is found evasive or replies are not specific then the court may proceed in accordance with the principles laid down by the Apex Court in the case of Smt. Naseem Bano vs State Of U.P. And Others: AIR 1993 SC 2592. The petitioners shall file reply to the counter affidavit within one week thereafter.

It goes without saying that by filing the counter affidavit the respondents may raise the plea of maintainability, alternative remedy and delay and laches.



Pendency of the writ application will not stand in the way of the respondents in making payment of the admitted dues of the petitioner.

Put up after eight weeks.

(Anil Kumar Upadhyay, J)

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